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PAPERS LAID ON THE TABLE

I. FINAL REPORTS OF L.I.C. IN RESPECT OF GENERAL INSURANCE BUSINESS AND RELATED PAPER

II. GOVERNMENT OF GUJARAT NOTIFICATION AND RELATED PAPER.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : Sir, I beg to lay on the Table :—

I. A copy (in English and Hindi) of the Final Report of the Life Insurance Corporation of India for the period from 1st April, 1972 to 31st December, 1972, in respect of the General Insurance Business alongwith the Accounts and Auditors' Report thereon, under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-8684/74.]

II. A copy of the Government of Gujarat Notification (GHN 297) SUA-1074/(11)-TH, dated the 1st November, 1974, under sub-section (3) of section 13 of the Gujarat Education Cess Act, 1962, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, together with a Statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the notification. [Placed in Library. See No. LT-8740/74].

TARIFF COMMISSION REPORT (1974) ON THE CONTINUANCE OF PROTECTION TO THE SERICULTURE INDUSTRY

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI V. P. SINGH) : Sir, I beg to lay on the Table a copy (in Hindi) of the Report (1974) of the Tariff Commission on the Continuance of Protection to the Sericulture Industry. [Placed in Library. See No. LT-8747/74.]

REFERENCE TO DEMAND FOR C.B.I. REPORT ABOUT LICENCE CASE

श्री रबी राय (उड़ीसा) : चेयरमैन साहब, मेरा एक व्यवस्था का सवाल था। आप जानते हैं कि कल हम लोगों के सामने प्रधान मंत्री ने सी० बी० आई० की रपट के सिलसिले में जो बयान दिया है

SHRI SARDAR AMJAD ALI (West Bengal) : What is this now ? On a point of order.

श्री रबी राय : आप सुन लीजिए। अध्यक्ष महोदय, आपकी अनुमति से मैं बोल रहा हूँ। अभी मैं अपनी बात बोला भी नहीं कि बीच में खड़े हो गए, पता नहीं श्री अमजद अली को क्या हो गया। मेरा यह सवाल था कि कल

(Interruptions)

MR. CHAIRMAN : Let the hon. Member be quiet for a minute. (Interruptions). Please wait He wants to know the procedure that is to be followed in implementing the conclusion which we have arrived at. Therefore, he is not raising any other problem.

AN HON. MEMBER : On a point of order.

MR. CHAIRMAN : Would you kindly listen ?

SHRI SARDAR AMJAD ALI : If it is a question of point of order

MR. CHAIRMAN : The hon. Member must remember that I have allowed him to say a few words. After he has said if you want to say I will see whether you should be allowed or not.

SHRI SARDAR AMJAD ALI : On a point of order. Would you kindly listen to me ?

MR. CHAIRMAN : No point of order now.

SHRI SARDAR AMJAD ALI : If that is a point of order, this is also a point of order.

श्री रबी राय : अध्यक्ष महोदय, मेरा यह कहना था कि कल प्रधान मंत्री ने बयान दिया कि सी० बी० आई० की रिपोर्ट के साथ साथ जो केम डायरी है और हैंड-राइटींग एक्सपर्ट्स की जो रपट है, उसको सरकार अपोजिशन लीडर्स की कमेटी को देने के लिए तैयार है। मैं आपसे सिर्फ प्रोसीजर के बारे में जानना चाहता हूँ। मैं नहीं जानता मेरी बात से क्या तकलीफ हो रही है अमजद अली साहब को। मैं तो आपसे प्रोसीजर के बारे में जानना चाहता हूँ क्योंकि हम जो विरोधी दल के

सदस्य है हम लोग व्याकुल है कि यह रपट हमको जल्द से जल्द मिल जाए ताकि हम लोग उसका अध्ययन कर पाएं। चूंकि आप हमारे चेयरमैन हैं, मैं आपसे चाहता हूं कि आप हम लोगों को प्रोसीजर के बारे में मेहरबानी करके जानकारी दें और हमें बताएं कि हम इस मामले में कैसे आगे बढ़ें।

SHRI LAL K. ADVANI (Delhi) : Sir, Yesterday we had suggested that the end of deadlock in this House at least should be pursued further by the Chair itself and the Chair should take an initiative in the matter and convene an early meeting of opposition party leaders where they could see the documents and then decide whether any further action was necessary or not. I have been told by the Secretariat that it is not possible to convene the meeting early because a couple of opposition leaders are not here. We would like to convene it at the earliest when they are here. My suggestion, Sir is that in this matter you should decide upon a date and let the date be communicated to all the party leaders as early as possible. I would say it should be tomorrow or day after, within this week and let there be no impression that the matter is allowed to be drifted; I do not think so. You are yourself seized of the matter. The Chair has taken an initiative in this matter. So, there should be no delay whatsoever and the modality of the whole thing the procedure of the whole thing should be decided upon at the earliest. I am told that the documents contain 300 pages and if there is just one copy of it, I am really not able to understand how 7 or 8 or 9 people can see it. Unless copies are made and we are allowed full access and access at length to know the documents. It is not just a formality, it is something that really substantial. How do you go through it unless you have copies of it? All these modalities and procedures need to be discussed and finalised early, so that a way can be found out of the *impasse*.

MR. CHAIRMAN: Have you anything to say?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) : No Sir.

SHRI T. N. SINGH (Uttar Pradesh) : We here on this side are at one that this case should be taken up at the earliest by the leaders of the various parties. There should be no delay. I earnestly appeal to you and also to the Treasury Benches that sitting on the fence and not making any statement about the date will be bad and dangerous. We should know very clearly what the programme is going to be. At least I feel and we are afraid that dilatory tactics will be adopted....

HON. MEMBERS : No, no.

SHRI T. N. SINGH : ...in order that this Session may end.
(Interruptions).

SHRI OM MEHTA : I am very sorry that he is doubting our *bona fides*.

SHRI T. N. SINGH : There is studied silence on behalf of the Treasury Benches about the programme. The initiative lies in their hands. They have to place the papers before our leaders, so that they can come to grips with it. This particular attitude of just not saying a word, I think, is very ominous. It must be clarified.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, जिसने आपको चिट्ठी लिखी है उसकी भी सुनिये।

MR. CHAIRMAN : Why are you standing. I am going to say something.

श्री राजनारायण : श्रीमन्, जरा सुन लीजिये।

SHRI M. P. SHUKLA (Uttar Pradesh) : When the Chair is standing he should not stand up.

श्री राजनारायण : श्रीमन्, हमने चिट्ठी लिखी है और मेहनत की है।

SHRI M. P. SHUKLA : On a point of order. When the Chair is standing, he should not stand up.

श्री राजनारायण : श्रीमन्, आप कृपा करके हमारी बात सुन लीजिए। वे चाहते हैं कि हम न बोलें, तो हम बैठने के लिए तैयार नहीं हैं। आप कृपया हमारी बात सुन लें।

MR. CHAIRMAN : After I explain it, if there is any doubt, you can raise it.

श्री राजनारायण : श्रीमन्, मैं आप से निवेदन कर रहा हूँ ...

SHRI M. P. SHUKLA : No, without the permission of the Chair, it cannot be read.

MR. CHAIRMAN : If you want to follow the rules you will have to follow them. Please resume your seat. Why not hear me ? I have heard the discussion just now and I have gone through the proceedings of yesterday. I have also seen what the Deputy Chairman in the Chair has specifically stated. There is no question, either on this side or on that side of going back. Nobody should doubt each other. Unless we believe each other, it is not possible for us to understand each other. It has been accepted. Really I must say that the credit should go to this House. We have done very well and it will be in the best atmosphere. I will consult all the leaders of different political parties and fix up the date, today or to-morrow at the earliest convenience to you and the Government. That is all right.

DR. K. MATHEW KURIAN (Kerala) : I am not questioning what you have said. I am not doubting at the moment the sincerity of any side...

MR. CHAIRMAN : Both sides.

DR. K. MATHEW KURIAN : But the Chair should give some ruling or it should take some initiative to ensure that the leaders of the opposition who see the CBI report under oath of secrecy are provided with facilities ...

SHRI RABI RAY : No oath of secrecy. (Interruptions).

DR. K. MATHEW KURIAN : They should be given facilities to study it properly.

श्री राजनारायण : श्रीमन्, जब यह सदन उठा और जब सदन उठने के बाद मैं बाहर गया तो अनेक प्रकार की चर्चाएं अपने साथियों से और रूलिंग पार्टियों के साथियों से हुई। मैं नाम तो नहीं बताऊंगा लेकिन आप चाहेंगे तो आपको बोल दूंगा, रूलिंग पार्टी के साथियों से जब हमने कहा कि रपट टेबल पर रख दी जाय, जो देखना चाहे देखें, जो न देखना चाहें न देखें तो उनकी तरफ से कहा गया कि दोनों सदन का साथ साथ चलेगा। वहां अभी झक-झक हो रही है, इसलिए आपको कैसे

दिखा दें? आप दोनों फायदे चाहते हैं, रपट भी देख लें और लोक सभा में झक-झक भी चलती रहे। तब हमारा माथा ठनका। हमने कहा कि राज्यसभा लोक सभा की गुलाम नहीं है। राज्यसभा ने एक प्रोसीजर रखा, लोक सभा का अपना दूसरा प्रोसीजर है। राज्यसभा में हमारे माननीय डिप्युटी चियरमैन साहब ने जो कुछ भाष्य हम लोगों के सामने किया उसका अर्थ दूसरा है और लोकसभा के स्पीकर ने भाष्य करने का वादा करके भाष्य नहीं किया, इसलिए लोकसभा की स्थिति दूसरी है। तब जाकर हमने आपको चिट्ठी लिखी और उसकी प्रतिलिपि डिप्युटी चियरमैन साहब की खिमदमत में भी भेज दी।

MR. CHAIRMAN : I have read it. Please resume your seat.

श्री राजनारायण : केवल प्वाइन्ट दे रहा हूं। हमने आपसे निवेदन किया कि आप सरकारी पक्ष को अग्रगत करा दें कि सी० बी० आई० की रपट क्या इन्क्ल्यूड करती है—

1. सी० बी० आई० की रपट तथा अन्तरिम सी० बी० आई० की रपटें।
 2. संसद सदस्यों द्वारा प्रमाणित पार्लियामेंटरी रिपोर्ट जिसके संबंध में प्रो० चट्टोपाध्याय ने 8 सितम्बर 1974 को उल्लेख किया।
 3. सी० बी० आई० द्वारा की गई अन्तरिम जांचों की रपट जिसका वर्णन प्रो० चट्टोपाध्याय ने मधुलिमये को 31 अक्टूबर 1974 के पत्र में वर्णन किया है।
 4. रपट या रपटें जिनको घर मंत्री ने स्पीकर, लोकसभा के पाम भेजा है।
 5. 21 एम० पी० के हस्ताक्षर के संबंध में हस्ताक्षर विधेयकों की रपट, या रपटें।
- श्रीमन्, कई रपटें हैं।

6. स्पट या स्पटें, सी० बी० आई० ने जो छापा मारा उन सबकी स्पटें। हैदराबाद और दूसरे स्थानों में दूसरे साधनों द्वारा मारे गए छापो में मिले कागजातों की स्पट, विशेषतः अली सिद्दीकी और इन्डो-बंगला देश ट्रेडिंग कारपोरेशन एम्प्लॉईज. हैदराबाद के दफ्तरों और निवास स्थानों पर डाले गए छापो की स्पट, सभी पकड़े गए कागजात और अन्य सम्बन्धित दूसरे कागजात।

मुझे आशा ही नहीं विश्वास है कि आप उपर्युक्त कागजातों को टेबिल पर रखवा कर विरोधी दल के नेताओं को देखने का अवसर प्रदान करेंगे। कष्ट के लिए धन्यवाद।

MR. CHAIRMAN : You are raising the issue which has been decided. Please resume your seat.

श्री राजनारायण : श्रीमन्, मैं निवेदन करूंगा कि इसमें दिक्कत क्या आ गई। अभी हमको बताया गया आते समय कि सब दलों के नेता नहीं हैं, आज भूपेश गुप्त नहीं है, नीरेन घोष नहीं हैं। तो रूलिंग पार्टी भूपेश गुप्त को कभी भी दिखा सकती है। उनसे ज्यादा महत्वपूर्ण नेता है। इसलिए यह बहाना नहीं होना चाहिए। आपने कल कहा था कि आज स्पट रखवाएंगे। मैं आपसे हाथ जोड़ कर निवेदन कर रहा हूँ कि आज न रखवाएँ तो कल जरूर रखवाएँ। मैं आपके वचन का आदर करना चाहता हूँ। इसलिए स्पट कल जरूर रखी जाय।

MR. CHAIRMAN : Let me make it very clear . . . (Interruptions.). Why are you unnecessarily taking up the time of the House?

SHRI DWIJENDRALAL SEN GUPTA (West Bengal) : Sir, on a point of order. It is admitted by all present here including the Opposition and the Government that

there is no opposition party as such. All are groups; group leaders are there; groups of two and three are also there. But no group leader represents people like us who are independent. Therefore, I want to exercise my right to see that report. As a matter of fact, if you want to uphold the standard of democracy here in this House you will have to extend that facility to the Independents also if they want to see it. Otherwise you are not taking the people outside into confidence, you are not taking even the MPs into confidence. All that I want to say is that if the group leaders have a right to see it, they see it on behalf of their groups but no one sees on our behalf. Government has given their members the right to see it. So, Sir, you will, in all fairness to me, allow me also to see these papers. Otherwise, there cannot be any agreement.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh) : Sir, allow me to make one submission. Only two Members have spoken on this.

MR. CHAIRMAN : Mr. Swamy, be reasonable. Just a minute.

(Interruptions)

MR. CHAIRMAN : Silence, please...

SHRI N. H. KUMBHARE (Maharashtra) : Sir, may I submit that all the recognised groups here together...

MR. CHAIRMAN : Please resume your seat.

SHRI N. H. KUMBHARE : ... do not represent all the Members here. On the Opposition I represent the Republican Party of India. Therefore, I as a Member of the Republican Party of India have every right to see the report.

श्री राजनारायण : श्रीमन्, एक मिनट सुन लीजिए।

MR. CHAIRMAN : Why are you insisting that he should speak? Have you not spoken enough? Now you want him to speak. So whatever has been discussed here on the floor of the House is on record. I have gone through it and we are going to stick to that. We are going to accept whatever has been discussed by the leaders of the political parties in the Chamber of the Chairman along with our Deputy Chairman; we are going to accept whatever is

acceptable. We are not going to change it. On the contrary, an offer was made, according to my reading of the proceedings, from the Government. It is better. Therefore, I would consult...

SHRI RAJNARAIN : No, no.

MR. CHAIRMAN : You are not the only person. Why do you say "No, no" ?

SHRI RAJNARAIN : How do you say it is better ?

MR. CHAIRMAN : I will discuss with all the leaders and come to a definite conclusion whether the meeting is to be called tomorrow morning or today evening. Whatever it is we shall discuss it and settle the matter. When we have settled practically everything there should be no difficulty now. Let us go to the next business, Calling Attention.

SHRI DWIJENDRALAL SEN GUPTA : What about my submission ?

MR. CHAIRMAN : We will consider that.

[MR. DEPUTY CHAIRMAN IN THE CHAIR]
CALLING ATTENTION TO A MATTER
OF URGENT PUBLIC IMPORTANCE

REPORTED CRISIS BEING FACED BY THE
KANPUR UNIT OF HINDUSTAN AERO-
NAUTICS LIMITED DUE TO LACK OF
BUYERS FOR AVRO AIRCRAFT

श्री ओइम् प्रकाश त्यागी (उत्तर प्रदेश) : श्रीमन्, मैं रक्षा मंत्री का ध्यान इस समाचार की ओर दिलाता हूँ कि गत दो वर्षों से खरीदारों के अभाव के कारण दस करोड़ रुपये के मूल्य के एवरो एयर क्राफ्ट के न छोड़ा जाने और 20 करोड़ रुपये के मूल्य के संयंत्र तथा मशीनों के बेकार पड़े रहने के कारण हिन्दुस्तान एयरोनाटिक्स लिमिटेड का कानपुर एकक संकट में पड़ गया है।

रक्षा मंत्रालय (रक्षा उत्पादन) में राज्य मंत्री (श्री राम निवास मिर्धा) : श्रीमन्, हिन्दुस्तान एयरोनाटिक्स लिमिटेड का कानपुर प्रभाग एच०एस०-748 (जिसे एवरो भी कहते हैं) विमान निर्माण करता है। जुलाई, 1967 में हिन्दुस्तान एयरोनाटिक्स लिमिटेड ने इण्डियन एयरलाइंस से एच० एस०-748 के 14 सिविल यात्री किस्म के विमानों के लिए आर्डर प्राप्त किए थे। इस आर्डरों के प्रति अन्तिम विमान का हस्तांतरण 1969-70 में किया गया था। एयरलाइंस द्वारा 10 विमानों का और आर्डर अप्रैल, 1970 में दिया गया था, और इन में से तीन विमान 1972-73 के दौरान दे दिए गये थे। शेष सात विमानों का निर्माण भी 1972-73 में पूरा कर लिया गया था परन्तु कतिपय तकनीकी समस्याएं उत्पन्न हो जाने के कारण सिविल विमानन के महानिदेशक से इन विमानों की वायु उपयुक्तता का प्रमाण-पत्र रक गया। अप्रैल, 1973 में पर्यटन और सिविल विमानन मंत्रालय ने इण्डियन एयरलाइंस में विभिन्न संचालन स्थितियों के अधीन इसकी सुरक्षा के विशेष संदर्भ में इस विमान के सभी पहलुओं का मूल्यांकन करने के लिए प्रोफेसर सतीश धावन को नियुक्त किया। यह आशा की जाती है कि जैसे ही उसकी रिपोर्ट प्राप्त हो जाएगी, सात विमानों को निर्वाह कर दिया जाएगा और इण्डियन एयरलाइंस को हस्तांतरित कर दिया जाएगा।

इण्डियन एयरलाइंस से एच० एस०-748 के लिए कोई नए आर्डर प्राप्त नहीं हुए हैं। भारतीय वायुसेना के लिए वर्तमान आर्डरों के प्रति अन्तिम विमान 1975-76 के दौरान हस्तांतरित किया जाना है। भारतीय वायु सेना द्वारा इस समय इस विमान की कोई और आवश्यकता नहीं बताई गई है। अतः कानपुर प्रभाग में 1975-76 के पश्चात कार्यभार में स्पष्टतः गिरावट आने वाली है।